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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

R.A.No.176/95

IN

O.A.No.2403/94

New Delhi: July 18th, 1995

HON'BLE MR. S.R.ADIGE, MEMBER (A)

1. Smt. Sumitra Devi,
w/o Shoram Singh,
r/o F-2047,
Netaji Nagar,
New Delhi.
2. Shoram,
s/o Sh. Sunder Singh,
r/o F-2047, Netaji Nagar, New Delhi

.....Applicants.

Versus

Union of India through

1. Director General,
Doordarshan,
Government of India,
Mandi House,
New Delhi.
2. Director,
Directorate of Estates,
Govt. of India,
Nirman Bhawan,
New Delhi.
3. Estates Officer,
Directorate of Estates,
Nirman Bhawan,
New Delhi.

...Respondents.

ORDER (BY CIRCULATION)

Perused the R.A. None of the grounds contained therein bring it within the scope of Order 47 Rule 1 CPC under which alone any decision/order/judgment can be reviewed.

2. This R.A. is, therefore, rejected.

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(S.R.ADIGE)
MEMBER (A)

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